

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

Hearing Through: VC and Physical (Hybrid) Mode

**CORAM: SHRI. RAJEEV BHARDWAJ – HON’BLE MEMBER (J)
CORAM: SHRI. SANJAY PURI - HON’BLE MEMBER (T)**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 10.11.2023, At 10:30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	Company Petition IB/24/2021
NAME OF THE COMPANY	
NAME OF THE PETITIONER(S)	State Bank of India
NAME OF THE RESPONDENT(S)	Chinnarappa Rameshwara Reddy
UNDER SECTION	95 of IBC

ORDER

This is a petition filed under Section 95 of Insolvency & Bankruptcy Code, 2016 (IBC) by Financial Creditor. We have heard Ld. Counsel for the Financial Creditor and also perused the record.

The Financial Creditor has proposed the name of Mr. Krishna Mohan Gollamudi, having Registration number IBBI/IPA-003/IP-N000161/2018-19/11952 as RP. Accordingly, Mr. Krishna Mohan Gollamudi is hereby appointed as RP in this matter. The RP is directed to submit his report under Section 99 of IBC within 10 days.

Interim moratorium commences from the date of filing of the Petition under Section 95 of I&B Code, 2016, with the following conditions.

1. any legal action or proceeding pending in respect of any debt shall be deemed to have been stayed; and
2. the creditors of the debtor shall not initiate any legal action or proceedings in respect of any debt”.

Contd...

(2)

Petitioner is directed to issue notice to the Respondent and file proof of the same by way of an Affidavit.

Matter is adjourned to 07.12.2023.

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)